

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

CA 29/2023 CA 44/2023 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES LTD. &
ORS.**

Section 241- 242 of the Companies Act, 2013 and Rule 11 of the NCLT

ORDER

Counsel Aditya Bapat a/w Adv. H. Bhati for the Applicant present. Adv. Dhawal Vora a/w Adv. Aakruti Jayendran i/b AZB & Partners for the Respondent No.2 present. Adv. Aditya Sikka a/w Ms. Onshi Jakhar for the Union of India present through VC.,

CA 29/2023

Ld. Counsel for the Applicant seeks further time to place on record the Rejoinder. List this matter on Board on **21.08.2024**.

CA 44/2023

Ld. Counsel for the Applicant submits that they have filed an Appeal against the order passed by this Tribunal on the appropriation of tax liability arising on spouse income on account of clubbing provisions. This case also involves the similar issue. List this matter on Board on **21.08.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**